

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-21/2008(Pt.)/5522/A.

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Joint Registrar,  
Gauhati High Court,  
Itanagar Permanent Bench.

Dated Guwahati, <sup>nt</sup> 21 June, 2023.

Sub:- **Earned leave.**

Ref:- No. HC(IB)-VIG/01/2023 dated 16.06.2023.

Sir,

With reference to the above, I am directed to inform you that Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, West Kameng District has been granted **earned leave of six days from 26.06.2023 to 01.07.2023, alongwith station leave permission w.e.f the evening of 23.06.2023 to 02.07.2023** (suffixing 24.06.2023 & 25.06.2023 and prefixing 02.07.2023), subject to submission of his Leave Admissibility Report in the Registry of the Itanagar Permanent Bench. Further, your earlier granted earned leave from 28.06.2023 to 01.07.2023, alongwith station leave permission from the evening of 27.06.2023 to 02.07.2023 has been cancelled. Moreover, you are directed to hand over charge of your court and office to the next seniormost Judicial Officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-21/2008(Pt.)/5523-5524/A, dated** , 21-06-2023

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, West Kameng District, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**